LIR No. 3741/16

Anil Kumar vs M/s G4S Cash Services India Pvt.Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 4698/16

Ashish vs M/s G4S Cash Services India Pvt.Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 474/16

Sh. Sujit Kumar Sharma vs M/s G4S Secure Solution India Pvt Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 4825/16

Yashpal Singh vs M/s G4S Cash Services India Pvt.Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 507/16

Ashok Kumar Gurjar vs M/s G4S Cash Services India Pvt.Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2350/19

Nitin vs Chetanji and Sons Company

08.07.2020

Present:- None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Accordingly, the matter is ordered to be listed for the same purpose in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 401/19

Bablu vs M/s Cargo Motors (Delhi) Pvt. Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, court notices through whatsapp to participate in the proceedings through video conference, could not be issued to the ld. ARs for the parties.

Accordingly, matter is ordered to be listed for the same purpose in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 64/16

Lalit Kumar vs M/s G4S Cash Services India Pvt.Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 4881/16

Mahesh Kumar vs M/s G4S Cash Services India Pvt.Ltd.

08.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
08.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA